

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3393
ANSWERED ON:25.04.2012
COMPLAINTS RECEIVED BY CVC
Anuragi Shri Ghansyam ;Jindal Shri Naveen

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of complaints received, investigated and pending with the Central Vigilance Commission (CVC) during the last three years, Ministry-wise;
- (b) the number of cases where CVC recommended punitive or other criminal action during the last three years, Ministry-wise, category-wise and year-wise;
- (c) the present status of these cases;
- (d) the number of cases registered under the Prevention of Corruption Act, 1988 during the last three years, Ministry-wise and year-wise; and
- (e) the specific steps taken to check irregularities/corruption in Government departments?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Complaints received in the Central Vigilance Commission (CVC) are dealt according to its Complaint Handling Policy. After receipt of the complaints in the CVC, it is scrutinized and wherever specific and verifiable allegations involving vigilance angle/ corruption are noticed, the complaints are forwarded to the appropriate agency (i.e. Chief Vigilance Officer of the organization or Central Bureau of Investigation) to conduct investigation into the matter and report to the CVC. Details of number of complaints received in the CVC and number of complaints sent for investigation and report to the organizations concerned for the last 3 years i.e. 2009, 2010 and 2011 are as under:-

Year	No. of complaints received	No. of complaints sent including brought forward for Investigation Report from previous year
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2009	14348	1714
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2010	16689	945
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2011	17407	1023
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(b): The Central Vigilance Commission on considering the investigation report furnished by the Chief Vigilance Officer or the Central Bureau of Investigation and depending on the facts of each case and the evidence/records available, advises (a) initiation of criminal and/or regular departmental action (major or minor penalty) against the public servant(s) concerned; (b) administrative action against public servant(s) concerned; or (c) closure of the case. Such advices are generally known as 'first stage advice'. The number of cases where CVC has recommended punitive or other criminal action during the last three years at the first stage is given in Annexure A.

(c): Such data is not centrally maintained. However, the disciplinary authority concerned considers the advice of the CVC while taking a final decision in disciplinary cases.

(d): The Central Bureau of Investigation has registered a total of 2262 cases under the Prevention of Corruption Act, 1988 during the last three years. The year-wise break-up is as under:-

Year	No. of cases registered under the PC Act, 1988.
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2009 795

2010 650

2011 600

2012 217
(up to March)

Total 2262

The names of accused, their designation and Ministry/Departments to which they belong is part of each individual case record and the Ministry-wise data regarding registration of the cases is not maintained centrally.

(e): Corruption thrives where transparency is lacking, procedures are complicated, discretion of a high order is permitted and where there is a demand supply gap. The Central Government is tackling these situations by encouraging greater transparency, introducing simplified procedures, reducing scope for discretion. The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several steps, in the recent past, to combat corruption. These include:-

(i) Issue of Whistle Blowers Resolution, 2004 and introduction of the Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 in the Lok Sabha on 26th August, 2010. The Bill was passed by the Lok Sabha on 27th December, 2011.

(ii) Enactment of Right to Information Act, 2005;

(iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;

(iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;

(v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;

(vi) Introduction of e-Governance and simplification of procedures and systems;

(vii) Issue of Citizen Charters.

(viii) Acceptance of the First and Second Report of the Group of Ministers to consider measures that can be taken by the Government to tackle corruption;

(ix) Introduction of the Lokpal & Lokayuktas Bill, 2011 in the Parliament;

(x) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;

(xi) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha;

(xii) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament;

(xiii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain.

(xiv) Introduction of Citizens for Time Bound Delivery of Goods and Services and Redressal of the Grievances Bill, 2010 in the Lok Sabha on 20.12.2011.

Annexure as referred to in reply to Lok Sabha Unstarred Question No. 3393 dated 25.4.2012.

Break-up of nature of First Stage Advice given by the CVC during 2009, 2010 and 2011

Year 2009 2010 2011

Nature of On the Total On the Total On the Total
advice investigation investigation
reports of reports of

Criminal 106 15 121 87 12 99 73 32 105
Proceedings
Major penalty 44 473 517 61 495 556 35 509 544
Proceedings

Minor penalty 5 316 321 18 291 309 08 212 220
proceedings

Total 155 804 959 166 798 964 116 754 869